



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/FED/2017-18/3

FED Master Direction No. 7/2015-16

January 1, 2016  
(Updated as on September 06, 2024)  
(Updated as on December 22, 2023)  
(Updated as on August 24, 2022)  
(Updated as on August 23, 2022)  
(Updated as on June 20, 2018)  
(Updated as on August 02, 2017)  
(Updated as on April 12, 2017)  
(Updated as on February 11, 2016\*)

To,  
All Authorised Persons in Foreign Exchange

Madam / Sir,

**Master Direction - Liberalised Remittance Scheme (LRS)**

The captioned Scheme was introduced on February 4, 2004, vide [A.P. \(DIR Series\) Circular No. 64 dated February 4, 2004](#) read with GoI Notification G.S.R. No.207(E) dated March 23, 2004, as a liberalization measure to facilitate resident individuals to remit funds abroad for permitted current or capital account transactions or combination of both. These Regulations are amended from time to time to incorporate the changes in the regulatory framework and published through amendment notifications.

2. Within the contours of the Regulations, Reserve Bank of India also issues directions to Authorised Persons under Section 11 of the Foreign Exchange Management Act (FEMA), 1999. These directions lay down the modalities as to how the foreign exchange business has to be conducted by the Authorised Persons with their customers/constituents with a view to implementing the regulations framed.

3. This Master Direction consolidates the existing instructions on the "**Liberalised Remittance Scheme**" at one place. Reporting instructions can be found in Master Direction on Reporting ([Master Direction No. 18 dated January 1, 2016](#))

4. It may be noted that, whenever necessary, Reserve Bank shall issue directions to Authorised Persons through A.P. (DIR Series) Circulars in regard to any change in the Regulations or the manner in which relative transactions are to be conducted by the Authorised Persons with their customers/constituents. The Master Direction issued herewith shall be amended suitably simultaneously.

Yours faithfully,

(N. Senthil Kumar)  
General Manager

\* Since this Master Direction has been significantly amended, it has been replaced rather than showing the changes in track mode for reader convenience. The changes are listed at the end of Master Direction in any case.

## INDEX

| <b>Sr. No.</b> | <b>Contents</b>  | <b>Page No.</b> |
|----------------|--|-----------------|
| 1.             | Liberalised Remittance Scheme (LRS) of USD 2,50,000 for resident individuals | 2               |
| 2.             | Operational instructions to Authorised Persons                               | 8               |
| 3.             | <sup>1</sup> Annex – Form A2   | 13              |
| 4.             | <sup>2</sup> Omitted   | 21              |

---

<sup>1</sup> Inserted as the format of Form A2 revised vide [AP \(Dir\) Series Circular 50 dated 11.02.16](#). Prior to insertion it read as "Annex 1-Form A2"

<sup>2</sup>Omitted as "Application cum Declaration for purchase of foreign exchange under the Liberalised Remittance Scheme of USD 2,50, 000" has since been discontinued vide [AP \(Dir\) Series Circular 50 dated 11.02.16](#).

## Master Direction - Liberalised Remittance Scheme (LRS)

### A. Liberalised Remittance Scheme (LRS) of USD 2,50,000 for resident individuals

1. Under the Liberalised Remittance Scheme, Authorised Dealers may freely allow remittances by resident individuals up to USD 2,50,000 per Financial Year (April-March) for any permitted current or capital account transaction or a combination of both. The Scheme is not available to corporates, partnership firms, HUF, Trusts, etc.
2. The LRS limit has been revised in stages consistent with prevailing macro and micro economic conditions. During the period from February 4, 2004 till date, the LRS limit has been revised as under:

*(Amount in USD<sup>3</sup>)*

| Date            | Feb 4, 2004 | Dec 20, 2006 | May 8, 2007 | Sep 26, 2007 | Aug 14, 2013 | Jun 3, 2014 | May 26, 2015 |
|-----------------|-------------|--------------|-------------|--------------|--------------|-------------|--------------|
| LRS limit (USD) | 25,000      | 50,000       | 1,00,000    | 2,00,000     | 75,000       | 1,25,000    | 2,50,000     |

3. The Scheme is available to all resident individuals including minors. In case of remitter being a minor,<sup>4</sup> the Form A2 must be countersigned by the minor's natural guardian.
4. Remittances under the Scheme can be consolidated in respect of family members subject to individual family members complying with its terms and conditions. However, clubbing is not permitted by other family members for capital account transactions such as opening a bank account/investment<sup>5</sup>, if they are not the co-owners/co-partners of the overseas bank account/ investment<sup>6</sup>. <sup>7</sup>Remittances for

---

<sup>3</sup> Omitted

<sup>4</sup> Inserted vide [AP \(Dir Series\) circular 50 dated February 11, 2016](#). Prior to insertion this read as "the LRS declaration form."

<sup>5</sup> Deleted with effect from August 22, 2022 to align the directions with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#). Prior to deletion it read as "purchase of property".

<sup>6</sup> Deleted with effect from August 22, 2022 to align the directions with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#). Prior to deletion it read as "property".

purchase of property shall be in accordance with the provisions under paragraph 6(ii). Further, a resident cannot gift to another resident, in foreign currency, for the credit of the latter's foreign currency account held abroad under LRS.

5. All other transactions which are otherwise not permissible under FEMA and those in the nature of remittance for margins or margin calls to overseas exchanges/overseas counterparty are not allowed under the Scheme.
6. The permissible capital account transactions by an individual under LRS are:
  - (i) opening of foreign currency account abroad with a bank;
  - (ii) <sup>8</sup>acquisition of immovable property abroad, Overseas Direct Investment (ODI) and Overseas Portfolio Investment (OPI), in accordance with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#);
  - (iii) extending loans including loans in Indian Rupees to Non-resident Indians (NRIs) who are relatives as defined in Companies Act, 2013<sup>9</sup>.
7. The limit of USD 2,50,000 per Financial Year (FY) under the Scheme also includes/subsumes remittances for current account transactions (viz. private visit; gift/donation; going abroad on employment; emigration; maintenance of relatives abroad; business trip; medical treatment abroad; studies abroad) available to resident individuals under Para 1 of Schedule III to Foreign Exchange Management (Current Account Transactions) Amendment Rules, 2015 dated May 26, 2015. Release of foreign exchange exceeding USD 2,50,000, requires prior permission from the Reserve Bank of India.

---

<sup>7</sup> Inserted with effect from August 22, 2022 to align the directions with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#)

<sup>8</sup> Modified with effect from August 22, 2022 to align the directions with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#). Prior to modification it read as "(ii) purchase of property abroad; (iii) making investments abroad- acquisition and holding shares of both listed and unlisted overseas company or debt instruments; 5acquisition of qualification shares of an overseas company for holding the post of Director; acquisition of shares of a foreign company towards professional services rendered or in lieu of Director's remuneration; investment in units of Mutual Funds, Venture Capital Funds, unrated debt securities, promissory notes; (iv) setting up Wholly Owned Subsidiaries and Joint Ventures (with effect from August 05, 2013) outside India for bonafide business subject to the terms & conditions stipulated in Notification No FEMA.263/ RB-2013 dated March 5, 2013;"

<sup>9</sup> Replaced "Companies Act, 1956" with "Companies Act, 2013" as indicated vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#).

**a. Private visits**

For private visits abroad, other than to Nepal and Bhutan, any resident individual can obtain foreign exchange up to an aggregate amount of USD 2,50,000 from an Authorised Dealer or FFMC, in any one financial year, irrespective of the number of visits undertaken during the year.

Further, all tour related expenses including cost of rail/road/water transportation; cost of Euro Rail; passes/tickets, etc. outside India; and overseas hotel/lodging expenses shall be subsumed under the LRS limit. The tour operator can collect this amount either in Indian rupees or in foreign currency from the resident traveller.

**b. Gift/donation**

Any resident individual may remit up-to USD 2,50,000 in one FY as gift to a person residing outside India or as donation to an organization outside India.

**c. Going abroad on employment**

A person going abroad for employment can draw foreign exchange up to USD 2,50,000 per FY from any Authorised Dealer in India.

**d. Emigration**

A person wanting to emigrate can draw foreign exchange from AD Category I bank and AD Category II up to the amount prescribed by the country of emigration or USD 250,000. Remittance of any amount of foreign exchange outside India in excess of this limit may be allowed only towards meeting incidental expenses in the country of immigration and not for earning points or credits to become eligible for immigration by way of overseas investments in government bonds; land; commercial enterprise; etc.

**e. Maintenance of relatives abroad**

A resident individual can remit up-to USD 2,50,000 per FY towards maintenance of relatives [‘relative’ as defined in Section 2(77) of the Companies Act, 2013<sup>10</sup>] abroad.

---

<sup>10</sup> Replaced “Section 6 of the Indian Companies Act, 1956” with “Section 2 (77) of the Companies Act 2013” to align the definition of ‘relative’ with the Companies Act, 2013 as indicated vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#).

**f. Business trip**

Visits by individuals in connection with attending of an international conference, seminar, specialised training, apprentice training, etc., are treated as business visits. For business trips to foreign countries, resident individuals can avail of foreign exchange up to USD 2,50,000 in a FY irrespective of the number of visits undertaken during the year.

However, if an employee is being deputed by an entity for any of the above and the expenses are borne by the latter, such expenses shall be treated as residual current account transactions outside LRS and may be permitted by the AD without any limit, subject to verifying the bonafides of the transaction.

**g. Medical treatment abroad**

Authorised Dealers may release foreign exchange up to an amount of USD 2,50,000 or its equivalent per FY without insisting on any estimate from a hospital/doctor. For amount exceeding the above limit, Authorised Dealers may release foreign exchange under general permission based on the estimate from the doctor in India or hospital/ doctor abroad. A person who has fallen sick after proceeding abroad may also be released foreign exchange by an Authorised Dealer (without seeking prior approval of the Reserve Bank of India) for medical treatment outside India.

In addition to the above, an amount up to USD 250,000 per financial year is allowed to a person for accompanying as attendant to a patient going abroad for medical treatment/check-up.

**h. Facilities available to students for pursuing their studies abroad.**

AD Category I banks and AD Category II may release foreign exchange up to USD 2,50,000 or its equivalent to resident individuals for studies abroad without insisting on any estimate from the foreign University. However, AD Category I bank and AD Category II may allow remittances (without seeking prior approval of the Reserve Bank of India) exceeding USD 2,50,000 based on the estimate received from the institution abroad.

8. Remittances under the Scheme can be used for purchasing objects of art subject to the provisions of other applicable laws such as the extant Foreign Trade Policy of the Government of India.
9. The Scheme can be used for outward remittance in the form of a DD either in the resident individual's own name or in the name of beneficiary with whom he intends putting through the permissible transactions at the time of private visit abroad, against self-declaration of the remitter in the format prescribed.
10. Individuals can also open, maintain and hold foreign currency accounts with a bank outside India for making remittances under the Scheme without prior approval of the Reserve Bank. The foreign currency accounts may be used for putting through all transactions connected with or arising from remittances eligible under this Scheme.
11. Authorised Persons may facilitate<sup>11</sup> remittances to International Financial Services Centres (IFSCs) in India for all permissible purposes under LRS for (i) availing financial services or financial products as per the International Financial Services Centres Authority Act, 2019 within IFSCs; and (ii) all current or capital account transactions, in any other foreign jurisdiction (other than IFSCs) through a foreign currency account held in IFSCs. Resident individuals may open<sup>12</sup> Foreign Currency Account (FCA) in IFSCs for these permissible purposes. Resident individuals shall not settle<sup>13</sup> any domestic transactions with other residents through these FCAs held in IFSC.
12. Banks should not extend any kind of credit facilities to resident individuals to facilitate capital account remittances under the Scheme.
13. The Scheme is not available for remittances for any purpose specifically prohibited under Schedule I or any item restricted under Schedule II of Foreign

---

<sup>11</sup> Inserted vide [A.P. \(DIR Series\) Circular No. 15 dated July 10, 2024.](#)

<sup>12</sup> Inserted vide [A.P. \(DIR Series\) Circular No. 3 dated April 26, 2023.](#)

<sup>13</sup> Inserted vide [A.P. \(DIR Series\) Circular No. 11 dated February 16, 2021.](#)

Exchange Management (Current Account Transaction) Rules, 2000, dated May 3, 2000, as amended from time to time.

14. The Scheme is not available for capital account remittances to countries identified by Financial Action Task Force (FATF) as non-co-operative countries and territories as available on FATF website [www.fatf-gafi.org](http://www.fatf-gafi.org) or as notified by the Reserve Bank. Remittances directly or indirectly to those individuals and entities identified as posing significant risk of committing acts of terrorism as advised separately by the Reserve Bank to the banks is also not permitted.

#### 15. Documentation by the remitter

The individual will have to designate a branch of an AD through which all the remittances under the Scheme will be made. The resident individual seeking to make the remittance should furnish <sup>14</sup>Form A2 as at Annex for purchase of foreign exchange under LRS.

16. It is mandatory for the resident individual to provide his/her Permanent Account Number (PAN) to make remittance under the Scheme.<sup>15</sup>

17. Investor, who has remitted funds under LRS can retain, reinvest the income earned on the investments. The received/realised/unspent/unused foreign exchange, unless reinvested, shall be repatriated and surrendered to an authorised person within a period of 180 days from the date of such receipt/realisation/ purchase/ acquisition or date of return to India, as the case may be, in accordance with Regulation 7 of [Foreign Exchange Management \(Realisation, repatriation and surrender of foreign exchange\) Regulations, 2015](#) [Notification No. FEMA 9(R)/2015-RB]<sup>16</sup>. However, a resident individual who has made

---

<sup>14</sup> Inserted vide [AP \(Dir Series\) Circular 50 dated February 11, 2016](#). Prior to insertion it read as "Form A-2 as at Annex-1 and Application-cum-Declaration for purchase of foreign exchange under LRS as per Annex-2"

<sup>15</sup> Modified with effect from June 19, 2018 as indicated vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#). Prior to modification it read as "It is mandatory to have PAN card to make remittances under the Scheme for capital account transactions. However, PAN card need not be insisted upon for remittances made towards permissible current account transactions up to USD 25,000".

<sup>16</sup> Modified with effect from August 24, 2022 to align the directions with Regulation 7 of [Foreign Exchange Management \(Realisation, repatriation and surrender of foreign exchange\) Regulations, 2015](#) [Notification No. FEMA 9(R)/2015-RB]. Prior to modification it read as "At present, the resident individual is not required to repatriate the funds or income generated out of investments made under the Scheme"



overseas direct investment in <sup>17</sup>accordance with FEMA provisions, shall have to comply with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#).

#### **18. Facility to grant loan in rupees to NRI/ PIO relative under the Scheme**

Resident individual is permitted to lend to a Non-resident Indian (NRI)/ Person of Indian Origin (PIO) relative [‘relative’ as defined in Section 2(77) of the Companies Act, 2013<sup>18</sup>] by way of crossed cheque/ electronic transfer subject to the following conditions:

- (i) the loan is free of interest and the minimum maturity of the loan is one year;
- (ii) the loan amount should be within the overall limit under the Liberalised Remittance Scheme of USD 2,50,000 per financial year available for a resident individual. It would be the responsibility of the resident individual to ensure that the amount of loan granted by him is within the LRS limit and all the remittances made by the resident individual during a given financial year including the loan together have not exceeded the limit prescribed under LRS;
- (iii) the loan shall be utilized for meeting the borrower’s personal requirements or for his own business purposes in India.
- (iv) the loan shall not be utilized, either singly or in association with other person for any of the activities in which investment by persons resident outside India is prohibited, namely:
  - a. The business of chit fund, or
  - b. Nidhi Company, or
  - c. Agricultural or plantation activities or in real estate business, or construction of farm houses, or
  - d. Trading in Transferable Development Rights (TDRs).

---

<sup>17</sup> Modified with effect from August 22, 2022 to align the directions with the provisions contained in [Foreign Exchange Management \(Overseas Investment\) Rules, 2022](#), [Foreign Exchange Management \(Overseas Investment\) Regulations, 2022](#) and [Foreign Exchange Management \(Overseas Investment\) Directions, 2022](#). Prior to modification it read as “the equity shares; compulsorily convertible preference shares of a JV/WoS outside India, within the LRS limit, shall have to comply with the terms and conditions prescribed by the overseas investment guidelines under [Notification No. FEMA 263/RB-2013 dated March 5, 2013](#).”

<sup>18</sup> Replaced “Section 6 of the Indian Companies Act, 1956” with “Section 2 (77) of the Companies Act 2013” to align the definition of ‘relative’ with the Companies Act, 2013 as indicated vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#).

*Explanation:* For the purpose of item (c) above, real estate business shall not include development of townships, construction of residential/ commercial premises, roads or bridges.

(v) the loan amount should be credited to the NRO a/c of the NRI / PIO. Credit of such loan amount may be treated as an eligible credit to NRO a/c;

(vi) the loan amount shall not be remitted outside India; and

(vii) repayment of loan shall be made by way of inward remittances through normal banking channels or by debit to the Non-resident Ordinary (NRO) / Non-resident External (NRE) / Foreign Currency Non-resident (FCNR) account of the borrower or out of the sale proceeds of the shares or securities or immovable property against which such loan was granted.

19. A resident individual can make a rupee gift to a NRI/PIO who is a relative of the resident individual [‘relative’ as defined in Section 2(77) of the Companies Act, 2013<sup>19</sup>] by way of crossed cheque /electronic transfer. The amount should be credited to the Non-Resident (Ordinary) Rupee Account (NRO) a/c of the NRI / PIO and credit of such gift amount may be treated as an eligible credit to NRO a/c. The gift amount would be within the overall limit of USD 250,000 per FY as permitted under the LRS for a resident individual. It would be the responsibility of the resident donor to ensure that the gift amount is within the LRS limit and all the remittances made by the donor during the financial year including the gift amount have not exceeded the limit prescribed under the LRS.

## **B. Operational instructions to Authorised Persons**

1. Authorized Persons may carefully study the provisions of the Act / Regulations / Notifications issued under Foreign Exchange Management Act, 1999.
2. The Reserve Bank will not, generally, prescribe the documents which should be verified by the Authorised Persons while releasing foreign exchange for current account transactions. In this connection, attention of authorized persons is drawn to sub-section (5) of Section 10 of the FEMA, 1999 which provides that an

---

<sup>19</sup> Replaced “Section 6 of the Indian Companies Act, 1956” with “Section 2 (77) of the Companies Act 2013” to align the definition of ‘relative’ with the Companies Act, 2013 as indicated vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#).

authorised person shall require any person desiring to transact in foreign exchange to make such a declaration and to give such information as will reasonably satisfy him that the transaction will not involve and is not designed for the purpose of any contravention or evasion of the provisions of the FEMA or any rule, regulation, notification, direction or order issued there under.

3. With a view to maintaining uniform practices, Authorized Dealers may consider requirements or documents to be obtained by their branches to ensure compliance with provisions of sub-section (5) of section 10 of the Act.
4. Authorised Dealers are also required to keep on record any information / documentation, on the basis of which the transaction was undertaken for verification by the Reserve Bank. In case the applicant refuses to comply with any such requirement or makes unsatisfactory compliance therewith, the Authorised Dealer shall refuse, in writing, to undertake the transaction and shall, if he has reasons to believe that any contravention / evasion is contemplated by the person, report the matter to the Reserve Bank.
5. Reserve Bank of India will not issue any instructions under the FEMA, regarding the procedure to be followed in respect of deduction of tax at source while allowing remittances to the non-residents. It shall be mandatory on the part of Authorised Dealers to comply with the requirement of the tax laws, as applicable.
6. While allowing the facility to resident individuals, Authorised Dealers are required to ensure that "Know Your Customer" guidelines have been implemented in respect of bank accounts. They should also comply with the Anti-Money Laundering Rules in force while allowing the facility.
7. The applicants should have maintained the bank account with the bank for a minimum period of one year prior to the remittances for capital account transactions. If the applicant seeking to make the remittances is a new customer of the bank, Authorised Dealers should carry out due diligence on the opening, operation and maintenance of the account. Further, the Authorised Dealers

should obtain bank statement for the previous year from the applicant to satisfy themselves regarding the source of funds. If such a bank statement is not available, copies of the latest Income Tax Assessment Order or Return filed by the applicant may be obtained.

8. The Authorised Dealer should ensure that the payment is received out of funds belonging to the person seeking to make the remittances, by a cheque drawn on the applicant's bank account or by debit to his account or by Demand Draft / Pay Order. Authorised Dealer may also accept the payment through credit /debit/prepaid card of the card holder.
9. The Authorised Dealer should certify that the remittance is not being made directly or indirectly by /or to ineligible entities and that the remittances are made in accordance with the instructions contained herein.
10. AD bank should not extend any kind of credit facilities to resident individuals to facilitate remittances for capital account transactions under the Scheme.
11. Authorised Dealer may keep a record of the countries identified by FATF as non-co-operative countries and territories and accordingly update the list from time to time for necessary action by their branches handling the transactions under the Liberalised Remittance Scheme. For this purpose, they may access the website [www.fatf-gafi.org](http://www.fatf-gafi.org) to obtain the latest list of non-co-operative countries notified by FATF.
12. The remittances made under this Scheme will be reported in FETERS<sup>20</sup> in the normal course.<sup>21</sup> In addition, AD banks shall be guided by FED [Master Direction No. 18/2015-16 dated January 01, 2016](#) (as updated from time to time) on Reporting under FEMA, 1999 for reporting related instructions under the Scheme.<sup>22</sup>

---

<sup>20</sup> Replaced "R-Return" with FETERS

<sup>21</sup> Modified vide [AP \(DIR Series\) Circular No. 13 dated July 03, 2024](#). Prior to modification, it read as "The Authorised Dealers may also prepare and keep on record dummy Form A2, in respect of remittances less than USD 25,000

<sup>22</sup> Inserted with effect from June 19, 2018 in view of amendment dated April 12, 2018 to [Master Direction No.18/2015-16 on Reporting under FEMA](#).

13. A number of foreign banks operating in India as well as Indian banks have been soliciting (through advertisements) foreign currency deposits (from residents under LRS) [on behalf of overseas mutual funds] or for placing at their overseas branches. These advertisements may not always contain appropriate disclosures to guide potential depositors giving rise to concerns from the point of view of protecting the interest of the resident individuals. Further, marketing in India of schemes soliciting foreign currency deposits by foreign entities, not having operational presence in India, also raises supervisory concerns. Therefore, all banks, both Indian and foreign, including those not having an operational presence in India, should seek prior approval from RBI for the schemes being marketed by them in India to residents either for soliciting foreign currency deposits for their foreign/overseas branches or for acting as agents for overseas mutual funds or any other foreign financial services company. The applications in this regard may be addressed to the Chief General Manager-in-Charge, Department of Regulations, Reserve Bank of India, Central Office, 12<sup>th</sup> Floor, Fort, Mumbai -400001.

**FORM A2**

(To be completed by the applicant)

(For payments other than imports and remittances covering intermediary trade)

AD Code No. \_\_\_\_\_  
Form No. \_\_\_\_\_  
(To be filled in by the Authorised Dealer)

Currency \_\_\_\_\_ Amount \_\_\_\_\_ Equivalent to Rs. \_\_\_\_\_  
(To be completed by the Authorised Dealer)

**Application for Remittance Abroad**

I/We \_\_\_\_\_  
(Name of applicant remitter)

PAN No.<sup>24</sup> \_\_\_\_\_

Address \_\_\_\_\_

authorize

\_\_\_\_\_ (Name of AD branch)

To debit my Savings Bank/ Current/ RFC/ EEFC A/c. No. \_\_\_\_\_ together with their charges and

\* a) Issue a draft : Beneficiary's Name \_\_\_\_\_  
Address \_\_\_\_\_

\* b) Effect the foreign exchange remittance directly –  
1) Beneficiary's Name \_\_\_\_\_  
2) Name and address of the bank \_\_\_\_\_  
3) Account No. \_\_\_\_\_

\* c) Issue travelers cheques for \_\_\_\_\_

\* d) Issue foreign currency notes for \_\_\_\_\_  
Amount (specify currency) \_\_\_\_\_

\* (Strike out whichever is not applicable) for the purpose/s indicated below

| Sr. No.          | Whether under LRS (Yes/No) | Purpose Code | Description |
|------------------|----------------------------|--------------|-------------|
|                  |                            |              |             |
| As per the Annex |                            |              |             |

(Remitter should put a tick (✓) against an appropriate purpose code. In case of doubt/difficulty, the AD bank should be consulted).

<sup>23</sup> Inserted vide [AP \(Dir\) series Circular 50 dated February 11, 2016](#). Prior to insertion it read as Annex 1, which has since been replaced with effect from the same date.

<sup>24</sup> Modified vide [AP \(DIR\) Series Circular No. 32 dated June 19, 2018](#). Prior to modification, it read "PAN No. (For remittances exceeding USD 25,000 and for all capital account transactions)"

**Declaration  
(Under FEMA 1999)**

1. # I, .....(Name), hereby declare that the total amount of foreign exchange purchased from or remitted through, all sources in India during the financial year including this application is within the overall limit of the Liberalised Remittance Scheme prescribed by the Reserve Bank of India and certify that the source of funds for making the said remittance belongs to me and the foreign exchange will not be used for prohibited purposes.

**Details of the remittances made/transactions effected under the Liberalised Remittance Scheme in the current financial year (April- March) .....**

| <b>Sl. No</b> | <b>Date</b> | <b>Amount</b> | <b>Name and address of AD branch/FFMC through which the transaction has been effected</b> |
|---------------|-------------|---------------|---|
|               |             |               |   |
|               |             |               |   |

2. # The total amount of foreign exchange purchased from or remitted through, all sources in India during this calendar year including this application is within USD \_\_\_\_\_ (USD \_\_\_\_\_) the annual limit prescribed by Reserve Bank of India for the said purpose.

3. # Foreign exchange purchased from you is for the purpose indicated above.

# (Strike out whichever is not applicable )

Signature of the applicant

(Name)

Date:

**Certificate by the Authorised Dealer**

This is to certify that the remittance is not being made by/ to ineligible entities and that the remittance is in conformity with the instructions issued by the Reserve Bank from time to time under the Scheme.

Name and designation of the authorised official:

Stamp and seal

Signature:

Date:

Place:

## Purpose Codes for Reporting under FETERS

### A. Payment Purposes (for use in BOP file)

| Gr. No.                          | Purpose Group Name | Purpose Code   | Description  |
|----------------------------------|--------------------|--|--|
| 00                               | Capital Account    | S0017  | Acquisition of non-produced non-financial assets (Purchase of intangible assets like patents, copyrights, trademarks etc., land acquired by government, use of natural resources) – Government |
|                                  |                    | S0019  | Acquisition of non-produced non-financial assets (Purchase of intangible assets like patents, copyrights, trademarks etc., use of natural resources) – Non-Government                          |
|                                  |                    | S0026  | Capital transfers ( Guarantees payments, Investment Grand given by the government/international organisation, exceptionally large Non-life insurance claims) – Government                      |
|                                  |                    | S0027  | Capital transfers ( Guarantees payments, Investment Grand given by the Non-government, exceptionally large Non-life insurance claims) – Non-Government   |
|                                  |                    | S0099  | Other capital payments not included elsewhere  |
| <b>Financial Account</b>         |                    |  |  |
| Foreign Direct Investments       | S0003              | Indian Direct investment abroad (in branches & wholly owned subsidiaries) in equity Shares                                       |  |
|                                  | S0004              | Indian Direct investment abroad (in subsidiaries and associates) in debt instruments   |  |
|                                  | S0005              | Indian investment abroad – in real estate  |  |
|                                  | S0006              | Repatriation of Foreign Direct Investment made by overseas Investors in India – in equity shares                                 |  |
|                                  | S0007              | Repatriation of Foreign Direct Investment in made by overseas Investors India – in debt instruments                              |  |
|                                  | S0008              | Repatriation of Foreign Direct Investment made by overseas Investors in India – in real estate                                   |  |
| Foreign Portfolio Investments    | S0001              | Indian Portfolio investment abroad – in equity shares  |  |
|                                  | S0002              | Indian Portfolio investment abroad – in debt instruments   |  |
|                                  | S0009              | Repatriation of Foreign Portfolio Investment made by overseas Investors in India – in equity shares                              |  |
|                                  | S0010              | Repatriation of Foreign Portfolio Investment made by overseas Investors in India – in debt instruments                           |  |
| External Commercial Borrowings   | S0011              | Loans extended to Non-Residents  |  |
|                                  | S0012              | Repayment of long & medium term loans with original maturity above one year received from Non-Residents                          |  |
| Short term Loans                 | S0013              | Repayment of short term loans with original maturity up to one year received from Non-Residents                                  |  |
| Banking Capital                  | S0014              | Repatriation of Non-Resident Deposits (FCNR(B)/NR(E)RA etc)  |  |
|                                  | S0015              | Repayment of loans & overdrafts taken by ADs on their own account.   |  |
|                                  | S0016              | Sale of a foreign currency against another foreign currency  |  |
| Financial Derivatives and Others | S0020              | Payments made on account of margin payments, premium payment and settlement amount etc. under Financial derivative transactions. |  |
|                                  | S0021              | Payments made on account of sale of share under Employee stock option  |  |
|                                  | S0022              | Investment in Indian Depositories Receipts (IDRs)  |  |



| Gr. No. | Purpose Group Name                  | Purpose Code | Description   |
|---------|-------------------------------------|--------------|---|
|         |                                     | S0023        | Opening of foreign currency account abroad with a bank  |
|         | External Assistance                 | S0024        | External Assistance extended by India. e.g. Loans and advances extended by India to Foreign governments under various agreements              |
|         |                                     | S0025        | Repayments made on account of External Assistance received by India.  |
| 01      | Imports                             | S0101        | Advance payment against imports made to countries other than Nepal and Bhutan   |
|         |                                     | S0102        | Payment towards imports- settlement of invoice other than Nepal and Bhutan  |
|         |                                     | S0103        | Imports by diplomatic missions other than Nepal and Bhutan  |
|         |                                     | S0104        | Intermediary trade/transit trade, i.e., third country export passing through India  |
|         |                                     | S0108        | Goods acquired under merchanting / Payment against import leg of merchanting trade*   |
|         |                                     | S0109        | Payments made for Imports from Nepal and Bhutan, if any   |
| 02      | Transport                           | S0201        | Payments for surplus freight/passenger fare by foreign shipping companies operating in India  |
|         |                                     | S0202        | Payment for operating expenses of Indian shipping companies operating abroad  |
|         |                                     | S0203        | Freight on imports – Shipping companies   |
|         |                                     | S0204        | Freight on exports – Shipping companies   |
|         |                                     | S0205        | Operational leasing/Rental of Vessels (with crew) –Shipping companies   |
|         |                                     | S0206        | Booking of passages abroad – Shipping companies   |
|         |                                     | S0207        | Payments for surplus freight/passenger fare by foreign Airlines companies operating in India  |
|         |                                     | S0208        | Operating expenses of Indian Airlines companies operating abroad  |
|         |                                     | S0209        | Freight on imports – Airlines companies   |
|         |                                     | S0210        | Freight on exports – Airlines companies   |
|         |                                     | S0211        | Operational leasing / Rental of Vessels (with crew) – Airline companies   |
|         |                                     | S0212        | Booking of passages abroad – Airlines companies   |
|         |                                     | S0214        | Payments on account of stevedoring, demurrage, port handling charges etc.(Shipping companies)   |
|         |                                     | S0215        | Payments on account of stevedoring, demurrage, port handling charges, etc.(Airlines companies)  |
|         |                                     | S0216        | Payments for Passenger - Shipping companies   |
|         |                                     | S0217        | Other payments by Shipping companies  |
|         |                                     | S0218        | Payments for Passenger - Airlines companies   |
|         |                                     | S0219        | Other Payments by Airlines companies  |
|         |                                     | S0220        | Payments on account of freight under other modes of transport (Internal Waterways, Roadways, Railways, Pipeline transports and others)        |
|         |                                     | S0221        | Payments on account of passenger fare under other modes of transport (Internal Waterways, Roadways, Railways, Pipeline transports and others) |
| S0222   | Postal & Courier services by Air    |              |   |
| S0223   | Postal & Courier services by Sea    |              |   |
| S0224   | Postal & Courier services by others |              |   |

| Gr. No. | Purpose Group Name  | Purpose Code | Description   |
|---------|---|--------------|---|
| 03      | Travel  | S0301        | Business travel.  |
|         |   | S0303        | Travel for pilgrimage   |
|         |   | S0304        | Travel for medical treatment  |
|         |   | S0305        | Travel for education (including fees, hostel expenses etc.)   |
|         |   | S0306        | Other travel (including holiday trips and payments for settling international credit cards transactions)  |
| 05      | Construction Services   | S0501        | Construction of projects abroad by Indian companies including import of goods at project site abroad  |
|         |   | S0502        | Cost of construction etc. of projects executed by foreign companies in India.   |
| 06      | Insurance and Pension Services  | S0601        | Life Insurance premium except term insurance  |
|         |   | S0602        | Freight insurance – relating to import & export of goods  |
|         |   | S0603        | Other general insurance premium including reinsurance premium; and term life insurance premium  |
|         |   | S0605        | Auxiliary services including commission on insurance  |
|         |   | S0607        | Insurance claim Settlement of non-life insurance; and life insurance (only term insurance)  |
|         |   | S0608        | Life Insurance Claim Settlements  |
|         |   | S0609        | Standardised guarantee services   |
|         |   | S0610        | Premium for pension funds   |
|         |   | S0611        | Periodic pension entitlements e.g. monthly quarterly or yearly payments of pension amounts by Indian Pension Fund Companies.  |
|         |   | S0612        | Invoking of standardised guarantees   |
| 07      | Financial Services  | S0701        | Financial intermediation, except investment banking - Bank charges, collection charges, LC charges etc.   |
|         |   | S0702        | Investment banking – brokerage, under writing commission etc.   |
|         |   | S0703        | Auxiliary services – charges on operation & regulatory fees, custodial services, depository services etc.   |
| 08      | Telecommunication, Computer & Information Services                    | S0801        | Hardware consultancy/implementation   |
|         |   | S0802        | Software consultancy / implementation   |
|         |   | S0803        | Data base, data processing charges  |
|         |   | S0804        | Repair and maintenance of computer and software   |
|         |   | S0805        | News agency services  |
|         |   | S0806        | Other information services- Subscription to newspapers, periodicals   |
|         |   | S0807        | Off-site software imports   |
|         |   | S0808        | Telecommunication services including electronic mail services and voice mail services   |
|         |   | S0809        | Satellite services including space shuttle and rockets etc.   |
| 09      | Charges for the use of intellectual property (not included elsewhere) | S0901        | Franchises services   |
|         |   | S0902        | Payment for use, through licensing arrangements, of produced originals or prototypes (such as manuscripts and films), patents, copyrights, trademarks and industrial processes etc. |
| 10      | Other Business Services   | S1002        | Trade related services – commission on exports / imports  |
|         |   | S1003        | Operational leasing services (other than financial leasing) without operating crew, including charter hire- Airlines companies  |

| Gr. No. | Purpose Group Name                         | Purpose Code | Description  |
|---------|--|--------------|--|
|         |  | S1004        | Legal services   |
|         |  | S1005        | Accounting, auditing, book-keeping services  |
|         |  | S1006        | Business and management consultancy and public relations services  |
|         |  | S1007        | Advertising, trade fair service  |
|         |  | S1008        | Research & Development services  |
|         |  | S1009        | Architectural services   |
|         |  | S1010        | Agricultural services like protection against insects & disease, increasing of harvest yields, forestry services.                                      |
|         |  | S1011        | Payments for maintenance of offices abroad   |
|         |  | S1013        | Environmental Services   |
|         |  | S1014        | Engineering Services   |
|         |  | S1015        | Tax consulting services  |
|         |  | S1016        | Market research and public opinion polling service   |
|         |  | S1017        | Publishing and printing services   |
|         |  | S1018        | Mining services like on-site processing services analysis of ores etc.   |
|         |  | S1020        | Commission agent services  |
|         |  | S1021        | Wholesale and retailing trade services.  |
|         |  | S1022        | Operational leasing services (other than financial leasing) without operating crew, including charter hire- Shipping companies                         |
|         |  | S1023        | Other Technical Services including scientific/space services.  |
|         |  | S1099        | Other services not included elsewhere  |
| 11      | Personal, Cultural & Recreational services | S1101        | Audio-visual and related services like Motion picture and video tape production, distribution and projection services.                                 |
|         |  | S1103        | Radio and television production, distribution and transmission services  |
|         |  | S1104        | Entertainment services   |
|         |  | S1105        | Museums, library and archival services   |
|         |  | S1106        | Recreation and sporting activities services  |
|         |  | S1107        | Education (e.g. fees for correspondence courses abroad )   |
|         |  | S1108        | Health Service (payment towards services received from hospitals, doctors, nurses, paramedical and similar services etc. rendered remotely or on-site) |
|         |  | S1109        | Other Personal, Cultural & Recreational services   |
| 12      | Govt. not included elsewhere               | S1201        | Maintenance of Indian embassies abroad   |
|         |  | S1202        | Remittances by foreign embassies in India  |
| 13      | Secondary Income                           | S1301        | Remittance for family maintenance and savings  |
|         |  | S1302        | Remittance towards personal gifts and donations  |
|         |  | S1303        | Remittance towards donations to religious and charitable institutions abroad   |
|         |  | S1304        | Remittance towards grants and donations to other governments and charitable institutions established by the governments.                               |
|         |  | S1305        | Contributions/donations by the Government to international institutions  |
|         |  | S1306        | Remittance towards payment / refund of taxes.  |
|         |  | S1307        | Outflows on account of migrant transfers including personal effects  |
| 14      | Primary Income                             | S1401        | Compensation of employees  |

| Gr. No. | Purpose Group Name                                       | Purpose Code | Description   |
|---------|--|--------------|---|
|         |  | S1402        | Remittance towards interest on Non-Resident deposits (FCNR(B)/NR(E)RA, etc.)  |
|         |  | S1403        | Remittance towards interest on loans from Non-Residents (ST/MT/LT loans) e.g. External Commercial Borrowings, Trade Credits, etc.             |
|         |  | S1405        | Remittance towards interest payment by ADs on their own account (to VOSTRO a/c holders or the OD on NOSTRO a/c.)                              |
|         |  | S1408        | Remittance of profit by FDI enterprises in India (by branches of foreign companies including bank branches)                                   |
|         |  | S1409        | Remittance of dividends by FDI enterprises in India (other than branches) on equity and investment fund shares                                |
|         |  | S1410        | Payment of interest by FDI enterprises in India to their Parent company abroad.   |
|         |  | S1411        | Remittance of interest income on account of Portfolio Investment in India   |
|         |  | S1412        | Remittance of dividends on account of Portfolio Investment in India on equity and investment fund shares                                      |
| 15      | Others   | S1501        | Refunds / rebates / reduction in invoice value on account of exports  |
|         |  | S1502        | Reversal of wrong entries, refunds of amount remitted for non-exports   |
|         |  | S1503        | Payments by residents for international bidding   |
|         |  | S1504        | Notional sales when export bills negotiated/ purchased/ discounted are dishonored/ crystallised/ cancelled and reversed from suspense account |
|         |  | S1505        | Deemed Imports (exports between SEZ, EPZs and Domestic tariff areas)  |
| 16      | Maintenance and repair services (not included elsewhere) | S1601        | Payments on account of maintenance and repair services rendered for Vessels, ships, boats, warships, etc.                                     |
|         |  | S1602        | Payments on account of maintenance and repair services rendered for aircrafts, space shuttles, rockets, military aircrafts, helicopters, etc. |
| 17      | Manufacturing services (goods for processing)            | S1701        | Payments for processing of goods  |

**<sup>25</sup>Annex – 2 (Omitted)**

---

<sup>25</sup> Omitted as the requirement of submitted form LRS has dispensed with from February 11, 2016.